

Employees' Provident Fund Review Committee

1340. SHRI H. N. GOWDA:

SHRI K. LAKKAPPA:

SHRI RAM PYARE PANIKA:

SHRI D. M. PUTTE GOWDA:

Will the Minister of LABOUR be pleased to state:

(a) whether the Employees Provident Fund Review Committee has recommended amendments of the relevant law to extend its coverage to all establishments;

(b) if so, the details thereof;

(c) whether total arrears amount to crores of rupees of main defaulters who have not yet paid the Provident Fund arrears;

(d) the action contemplated by Government against the defaulters who have not deposited the provident fund in time; and

(e) the action taken by Government to make speedy recovery from them?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) Yes.

(b) The relevant recommendations of the Committee are laid on the Table of the House. [*Placed in Library. See No. LT-1961/81.*]

(c) According to the information supplied by the Provident Fund authorities a sum of Rs. 57.42 crores was outstanding as on 31st March, 1980 as arrears on account of contributions to Provident Fund, Family Pension Fund, Employees Deposit Linked Insurance Fund, Administrative Charges, Inspection charges and Damages. These however do not include the dues from certain establishments which are in dispute and also those from establishments in respect of which the assessment of the dues has not been completed.

(d) and (e). The Employees Provident Fund authorities have reported that they have taken appropriate action as provided for in the EPF and MP Act, 1952 for recovery of the dues by issue of revenue recovery certificates, by filing of prosecutions against the employers of defaulting establishments and also by way of levy of penal damages.

Increase in rate of Ammunition Risk Allowance

1341. SHRI DAYA RAM SHAKYA: Will the Minister of DEFENCE be pleased to state:

(a) whether there is any proposal under consideration of Government to increase rate of ammunition risk allowance being paid to the workers employed/deployed on loading/unloading of ammunition in Ordnance/ammunition depots and ordnance/explosive factories;

(b) if so, what would be the increased rate and since when it is likely to be made applicable;

(c) what are the other facilities/benefits given to such workers deputed in highly explosive areas/sections and directly dealing with ammunition; and

(d) what are the safety measures and what precautions are taken to prevent accidents?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) No, Sir.

(b) Does not arise.

(c) Various categories of workers engaged in manufacture of ammunition or directly dealing with ammunition are granted danger building and risk allowances at varying rates. In addition, protective clothing and other items like aprons and magazine shoes etc., are also provided where necessary.

(d) Safety regulations for manufacture and storage of ammunition as